GOVERNMENT OF INDIA PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS LOK SABHA

UNSTARRED QUESTION NO:1818 ANSWERED ON:10.08.2011 CASES PENDING WITH CBI Ahir Shri Hansraj Gangaram

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) whether a number of cases are pending for more than ten years with the prime investigation agency CBI;
- (b) if so, whether the increasing number of unsolved cases is raising a question on the efficiency of CBI;
- (c) if so, whether the Government has revised the functioning of CBI;
- (d) if so, the outcome thereof;
- (e) whether the number of unsolved cases is increasing owing to political pressure on CBI or apprehension over its functioning due to other reasons; and
- (f) if so, the details thereof?

Answer

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office . (SHRI V. NARAYANASAMY)

- (a) No, Madam. No case under active investigation is pending for more than 10 years with CBI.
- (b), (c) and (d): Do not arise.
- (e) & (f): There being no increase in unsolved cases, question of political pressure does not arise, however general reasons due to which CBI cases remain pending under investigation are as under:
- # Pendency of Letters Rogatory (LR) with foreign countries.
- # Non-traceability of accused persons.
- # Delay in getting expert opinion.
- # Stay by the courts.
- # Complex and voluminous nature of cases.
- # Delay in handling over the cases to CBI for investigation after initial investigation by local police.
- # Pending sanction for prosecution.